

If that authority of the Lok Sabha is taken away by any other authority outside the Parliament, that will be dangerous. Even if I do any wrong as a Member of Parliament doing something in the House and outside, for that I can be questioned by this House only and not by any Police authority outside. If this way, the authority is being eroded, what will be the effect? I am not defending anybody. Fundamentally, it should be discussed in the House. So, I gave a notice to the hon. Speaker today morning. Before the House rises on 13th, this matter should be disposed of. Unless that is done, it will not help us. ... (Interruptions) When we go outside, everybody looks at us as if we are thieves and dacoits. That is not the manner in which we should be looked at. The Parliament should stand by its own right and strength. I have been arguing this point from the very first day of this Session. Why should it not be discussed? While the power is in your hands, should you not use it? If any Minister is doing any wrong in his ministerial functioning, first, you should scold him. He is answerable to Lok Sabha. But he is not scolded by the Lok Sabha. What is happening now is he is scolded by somebody outside diligently. This cannot be continued. I want a ruling on this matter.

MR. DEPUTY-SPEAKER : Let me have a say. I have not gone through the papers. They are, perhaps, pending with the hon. Speaker. Let him decide about it. Your message will be conveyed to him.

[Translation]

SHRI THAWAR CHAND GEHLOT (SHAJAPUR) : Mr. Deputy Speaker, Sir, recently heavy rainfall has occurred in Madhya Pradesh as a result of which Agra-Indore-Mumbai road, which passes through Sarangpur, Shajapur, Muxi and Devas in my parliamentary Constituency, has been damaged and several potholes created on it. Culvard has broken and thus accidents are taking place there. Sir, on contacting the concerned administrative officers and Ministry I was told that no specific fund has been earmarked for it and thus accidents are on increase on this road. The proposal for construction of a by-pass on this road for Devas and Shajapur is lying pending with the Government for a long time so far no action has been taken in this regard.

Sir, through you, I request the Government that this proposal of constructing by-pass road for Devas and Shajapur should be cleared immediately. The bridge near Tilawat has also been damaged and has disrupted traffic. This bridge and pot-holes on Muxi, Devas and Shajapur road should be repaired at the earliest, and action should be taken to streamline the traffic.

[English]

SHRI SURESH KODIKUNNIL (ADOOR) : Mr. Deputy-Speaker, Sir, the Punalur Paper Mill is the only one industry which is in my constituency of Kerala. It is a very old Paper industry in this country. More than six hundred employees are working directly and more than one thousand employees are engaged indirectly in this

mill. The mill was earning profit. But nine years back, the Mill was closed down. The reason for this closure was that the Management had taken a loan from ICICI, IDBI, IFCI and the Canara Bank for the purpose of expansion and modernisation of the Paper Mill and the Management failed to repay the loan at the proper time. The Financial Institutions had gone to the Bombay High Court and filed a case against the Management.

The Bombay High Court ordered about the closure of the Mill and at the same time, has appointed a Receiver.

Since the closure of the Mill, the employees have been facing acute poverty and unemployment; ten employees have already committed suicide so far. The employees have not got any benefit during the last eight years and nobody has looked after their welfare.

Now the financial institutions have come forward to have a dialogue with the management for a settlement. The ICICI and the IDBI have agreed to the proposal of the management, but the Canara Bank, the financier of the paper Mill, is not ready to settle the issue. The total liabilities with the Canara Bank are more than Rs. 36 crore. About Rs. 30 crore is the interest and Rs. 3 crore or something is the principal amount.

I, therefore, request the Ministry of Finance, Government of India, to take necessary steps for giving instructions to the Canara Bank for settlement of the issue with the management of the Paper Mill and for re-opening of the Punalur Paper Mill as also at the same time, to save the employees and their families from ruination.

[Translation]

SHRI RAM NAIK (MUMBAI-NORTH) : Mr. Deputy Speaker Sir, I would like to draw your as well as the Honse's attention to healthy political practice.

[English]

SHRI N.K. PREMCHANDRAN (QUILON) : Sir, I would like to say something.

MR. DEPUTY DEPAKER : Everybody will get a chance. It is a matter of time.

SHRI N.K. PREMCHANDRAN : The Finance Minister is we. he should intervene in this matter.

MR. DEPUTY SPEAKER : Please sit down.

[Translation]

SHRI RAM NAIK : There has been an established practice for years that whenever the Hon. Prime Minister or any other hon. Minister visits state, the members of